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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 20th September, 1979.

NOTIFICATION
INCOME TAX

No. 3013 (F.No. 404/27/TRO-Baroda/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri H.B. Lapsiwala being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri P.T. Malani as Tax Recovery Officer made under Notification No. 2694 (F.No. 404/27/TRO-Baroda/79-ITCC) dated 30.1.79 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri H.B. Lapsiwala takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
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(E.D. SHARMA)
ASSISTANT DIRECTOR (RS&P).

* SHARMA *
5/10/79.